

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 1620
TO BE ANSWERED ON THE 3rd August 2026

SAFETY VIOLATIONS AND TECHNICAL DEFECTS

1620. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) number and details of safety violations and technical defects identified in domestic and international flight operations during the last three years;

(b) whether Directorate General of Civil Aviation (DGCA) has detected multiple violations related to airlines, airports, aircraft maintenance works, etc., during its surveillance at major airports post Ahmedabad aircraft crash;

(c) if so, number of such violations detected and the details thereof;

(d) the number of show cause notices that were issued with respect to safety violations during the last three years;

(e) responses received from flight carriers and the actions taken so far; and

(f) number and details of the completed disciplinary or enforcement actions taken in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): Details of safety violations and significant technical defects reported and recorded in domestic and international flight operations are annexed.

(b) & (c): Pursuant to Directorate General of Civil Aviation (DGCA) General Safety Circular No 01 of 2025 dated 19.06.2025, DGCA conducted a Comprehensive Special Audit at major airports to assess the aviation ecosystem and strengthen the aviation safety architecture. The surveillance covered multiple critical areas including flight operations airworthiness, aircraft maintenance, ground handling ramp safety, aerodrome operations, air traffic management (ATM), communication, navigation and surveillance (CNS) systems, cabin safety, and other operational aspects.

During the surveillance, certain non-compliances and procedural deficiencies relating to airlines, aircraft maintenance organisations, ground handling agencies, airport operators and associated aviation stakeholders were observed. The observations were primarily related to maintenance practices, defect reporting, ground handling equipment, airside operations, aerodrome infrastructure, and operational procedures. All observations were duly addressed and rectified by the concerned organisations.

(d) to (f): During the period from January, 2024 to June, 2026, DGCA issued 382 show-cause notices to airlines in respect of safety violations. These violations are addressed as per the Enforcement Policy and Procedure Manual of DGCA

The year-wise details of enforcement actions taken by the DGCA against scheduled airlines for major violations of safety standards are as under:

Year	No. of enforcement action
2023	10
2024	22
2025	19

Enforcement action includes financial penalty, suspension of approval/authorization and warning.

Details of the Significant Defects:

Year	Operator	Count of Significant Defects	
		Domestic Sector	International Sector
2023	IndiGo	87	3
	Air India	119	48
	Air India Express	-	-
	Akasa Air	143	Nil
	SpiceJet	36	0
	Blue Dart	0	0
	Alliance Air	6	-
	Star Air	43	-
	Fly91	-	-
	India One Air	2	-
	Skyhope	-	-
2024	IndiGo	75	2
	Air India	197	36
	Air India Express	7	2
	Akasa Air	243	2
	SpiceJet	42	1
	Blue Dart	6	0
	Alliance Air	5	-
	Star Air	69	-
	Fly91	4	-
	India One Air	1	-
	Skyhope	-	-
2025	IndiGo	86	6
	Air India	313	85
	Air India Express	68	10
	Akasa Air	195	9
	SpiceJet	41	1
	Blue Dart	2	0
	Alliance Air	2	-
	Star Air	50	-
	Fly91	17	-
	India One Air	4	-
	Skyhope	-	-
2026 (upto June)	IndiGo	44	3
	Air India	36	10

	Air India Express	51	2
	Akasa Air	151	1
	SpiceJet	7	2
	Blue Dart	2	0
	Alliance Air	0	-
	Star Air	29	-
	Fly91	9	-
	India One Air	5	-
	Skyhope	-	-
Total		2197	223
